

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD  
BENCH : AT HYDERABAD



O.P. No. 199 of 1991

Dt. of Decision: 27-2-1991

Between:-

K.Hymavathamma .. Applicant

and

1. The Superintendent of Post Offices, Nandyal-518501.
2. The Postmaster-General, AP SR, Kurnool-518005.
3. The Chief Postmaster-General, A.P., Hyderabad-500001.
4. The Director-General, Posts, (representing Union of India), Dak-Tar Bhawan, New Delhi-1.

.. Respondents

Appearance:

For the Applicant : Shri C.Suryanarayana, Advocate.

For the Respondents : Shri N.Bhaskar Rao, Addl.CGSC.

CORAM:

THE HON'BLE SHRI B.N.JAYASIMHA, VICE-CHAIRMAN.

THE HON'BLE SHRI D.SURYA RAO, MEMBER(JUDICIAL).

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(JUDGEMENT OF THE DIVISION BENCH DELIVERED BY HON'BLE VICE-CHAIRMAN, SHRI B.N.JAYASIMHA.)

1. The applicant has filed this application aggrieved by the Order No.B6/BPM/Kakanur, dated 1.1.1991 rejecting her request for appointment as Extra Departmental Branch Postmaster, Kakanur, on compassionate grounds.
2. The applicant states that she submitted a representation dated 29-10-1990 to the Superintendent of Post Offices.

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APPENDIX

Nandyal Division, for appointment as a Branch Postmaster on compassionate grounds. Her husband had worked as ED BPM till his death on 12.9.1989. Her request was rejected by a letter dated 1-1-1991 sent by the Superintendent of Post Offices (1st respondent) intimating her that her representation had not been considered by the Postmaster-General (2nd respondent). Thereupon the applicant submitted another representation dated 3-2-1991 to the Chief Postmaster-General, Hyderabad (3rd respondent) to reconsider her request for appointment as Branch Postmaster, Kakanur. That representation has not been disposed of.

3. The applicant further states that the Superintendent of Post Offices, Nandyal (1st respondent) had issued a notification on 29-5-1990 calling for applications for filling up the post on regular basis. The applicant says that she apprehends that even before disposal of her representation dated 3-2-1991 by the 3rd respondent, the post is likely to be filled up on regular basis. Hence she has filed this application seeking a direction to the respondents to consider her case for compassionate appointment as Extra Departmental Branch Postmaster. She also states that on the death of her husband, she has been appointed as Extra Departmental Branch Postmaster on provisional basis and pending disposal of the O.A., she seeks a direction to respondents to allow her to continue as ED BPM.

4. We have heard the learned Counsel for the applicant, Shri C.Suryanarayana, and the learned Additional Standing Counsel for Central Government, Shri Bhaskar Rao, <sup>who</sup> <sub>is</sub> contends that the application is yet to be disposed of by the respondents. On a consideration of the points urged by the

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(2)

learned Counsel for the applicant, we are of the view that a direction should be issued to the 3rd respondent viz., the Chief Postmaster-General, A.P.Circle, Hyderabad, to dispose of the representation dated 3-2-1991 submitted by the applicant on merits in accordance with the instructions governing compassionate appointment and a further direction that till the disposal of the representation of the applicant, the provisional appointment of the applicant as Extra Departmental Branch Postmaster, Kakanur, A/w.Bandi Atmakur, Kurnool District, shall be continued. The application is accordingly disposed of with the above directions. No order as to costs.

(Dictated in the Open Court)

*B.N.Jayasimha*  
(B.N.JAYASIMHA)  
VICE-CHAIRMAN

*D.Surya Rao*  
(D.SURYA RAO)  
MEMBER (JUDICIAL)

Date: 27-2-1991 *D.Surya Rao* 613191-  
Deputy Registrar (Judl)

To

1. The Superintendent of Post Offices,  
Nandyal - 501.
2. The Postmaster General, A.P. SR, Kurnool- 5.  
<sup>nsr</sup>
3. The Chief Postmaster-General, A.P. Hyderabad-1.
4. The Director-General, Posts, Union of India,  
Dak-tar Bhavan, New Delhi-
5. One copy to Mr.C.Suryanarayana, Advocate, CAT.Hyd.
6. One copy to Mr.N.Bhaskar Rao, Addl. CGSC.CAT.Hyd.Bench
7. One spare copy.

pvm

*2nd Dec 1991  
613191-*

CHECKED BY *SL*  
TYPED BY *6/3/91*

APPROVED BY  
COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR. B.N. JAYASIMHA : V.C.

AND

THE HON'BLE MR. D. SURYA RAO : M(J)

AND

THE HON'BLE MR. J. NARASIMHA MURTY : M(J)

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

Dated: 27-2-1991. ✓

ORDER / JUDGMENT:

M.A./R.A./C.A.-NO.

T.A.NO.

W.P.NO.

O.A.NO. 1019/91 ✓

Admitted and Interim directions issued.

Allowed

Disposed of with direction

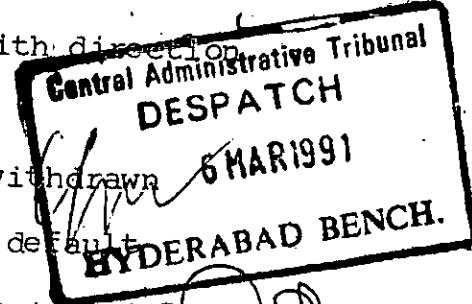
Dismissed

Dismissed as withdrawn 6 MARCH 1991

Dismissed for default

M.A. Ordered/Rejected.

No order as to costs.



*6/3/91*